

**(2023) 06 P&H CK 0062**

**In the Punjab And Haryana At Chandigarh**

**Case No :** Criminal Writ Petition No. 6148 Of 2023

Ajay Kumar And Another

APPELLANT

Vs

U.T. Of Chandigarh And Others

RESPONDENT

**Date of Decision :** 20-06-2023

**Acts Referred:**

Constitution Of India, 1950 — Article 226, 227

**Citation :** (2023) 06 P&H CK 0062

**Hon'ble Judges :** Pankaj Jain, J

**Bench :** Single Bench

**Advocate :** Manpreet, Chandan Singh

**Final Decision :** Disposed Of

## Judgement

Pankaj Jain, J

1. By way of present petition filed under Article 226/227 of the Constitution of India, petitioners are seeking issuance of direction to official respondents to protect their life and liberty at the hands of respondents No.4 to 7.

2. Notice of motion.

3. Mr. Shashank Bhandari, Addl. P.P. U.T. Chandigarh, appears and accepts notice on behalf of the official respondents.

4. As per petitioners, they have married on 14.06.2023 against the wishes of respondents No.4 to 7, who happen to be the relatives of petitioner No.2 i.e. Minakshi.

5. Both the petitioners claim themselves to be major stating that petitioner No.1-Ajay Kumar is 30.10.1993 born and petitioner No.2-Minakshi is 16.03.2001 born as per their Aadhar Cards.

6. Without commenting on the legality and validity of the marriage, I deem it appropriate to direct respondent No.2 to consider the representation dated

15.06.2023 (Annexure P-4) filed by the petitioners.

7. Keeping in view the fact that both the petitioners claim to have married, I think that if possible, respondent No.2 may call a meeting of the petitioners as well as respondents No.4 to 7 in his presence, so that the parties get rid off their ill feelings and live amicably.

8. The petition stands disposed off.